

1	2	3	4
	SUB TOTAL PSBs	10133183	10649436
23.	Axis Bank	472929	526641
24.	Federal Bank	59729	53453
25.	HDFC Bank	703194	998281
26.	ICICI Bank	589604	790809
27.	ING Vysya Bank	0	227491
28.	Karnataka Bank Ltd.	72647	81432
29.	RBL Bank	76261	127473
	SUB TOTAL Pvt. Sec. Banks	1974364	2805580
A.	Total Commercial Banks	12107547	13455016
30.	Maharashtra Gramin Bank	45481	45397
31.	Vidarbha Konkan Gramin Bank	22568	20581
B.	SUB TOTAL Gramin Banks	68049	65978
	TOTAL SCBs	12175596	13520994
33.	M.S.Coop./DCC Banks	61574	61574
34.	MSCARD	0	0
C.	SUB TOTAL Co.Op Banks	61574	61574
35.	Subhadra Local Area Bank Ltd.	0	0
36.	Other Banks		
D.	SUB TOTAL Other Banks	0	0
	GRAND TOTAL	12237170	13582569

Source: SLBC, Maharashtra

### Permanent residency status for foreigners

1532. SHRI DEVENDER GOUD T.: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government is now giving permanent residency and other facilities to foreigners who invest ₹ 10 crores;

(b) if so, the details of the proposals and to what extent this will help in increasing the FDI into the country;

(c) whether it is a fact that this scheme is not applicable to some countries; and

(d) if so, details of such countries and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) to (d) The Government has decided to grant Permanent Residency Status (PRS) for 10 years with multiple entry to foreign investors making investment of minimum of ₹ 10 crores to be brought within 18 months or ₹ 25 crores to be brought within 36 months. PRS will also be granted to the spouse/dependents of the eligible foreign investor. The foreign investment should result in generating employment to atleast 20 resident Indians every financial year. The scheme is expected to encourage foreign investment in India and facilitate Make in India. In addition to the restrictions imposed in the FDI policy, security guidelines issued as may be issued by the Government from time to time shall also be applicable.

**Availability of new currency notes on account of demonetisation**

1533. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of FINANCE be pleased to state:

(a) whether Government would ensure printing of ₹ 100 notes and making them available in adequate quantity for circulation in view of demonetisation of old ₹500 ₹1000 currency notes, if so, details thereof;

(b) the amount of money, and the number of pieces each, in respect of denominations ₹1000 and ₹500 that had been made non-legal tender;

(c) whether Government made proper arrangements for the convenience of public, in view of sudden demonetisation and closure of Banks and ATMs for two days, if so, details thereof; and

(d) whether 30th December deadline would be extended?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) to (d) There is sufficient cash available with the Reserve Bank of India (RBI) and the Banks. Circulation of notes in respect of ₹100 has already been increased. Further to cater to the requirement of rural areas, Banks have been advised to supply notes of smaller denominations (₹ 100 and less). As on November 8, 2016 there were